NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI JANESHWAR MISHRA): I beg to lay on the Table a copy of Notification No. G.S.R. 545 (Hindi and English versions) published in Gazette of India dated the 14th April, 1979, making certain amendments to the Colliery Control Order, 1945, under sub-section (6) of section 3 of the Act. 1955. Essential Commodities [Placed in Library. See No. LT-4427/79].

NOTIFICATION UNDER MINES AND MINE-HALS (REGULATION AND DEVELOPMENT)

(ACT AND A STATEMENT)

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): I beg to lay on the Table:—

- (1) A copy of Notification No. S.O. 411 (Hindi and English versions) published in Gazette of India dated the 3rd February, 1979 authorising the Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary regarding the availability of minerals in the areas specified in the notification, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1428/79].

SIXTY-SEVENTH AND SEVENTY-SIXTH REPORTS OF LAW COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFARS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table:—

- (1) (i) A copy of the Sixtyseventh Report of the Law Commission on the Indian Stamp Act, 1899.
- (ii) A statement (Hindi and English version3) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at 1(i) above.

[Placed in Library. See No. LT-4429/79]

- (2) (i) A copy of the Seventysixth Report a (Hindi version) of the Law Commission on Arbitration Act, 1940.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Hindi version of the Report mentioned at (2) (i) above.

[Placed in Library. See No. LT-4430/79].

Notification under Central Sales
Tax Act and Customs Act

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): Sir, on behalf of Shri Zulfiquarullah, I beg to lay on the Table:

(1) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1979, (Hindi and English versions) published in Notification No. G.S.R. 640 in Gazette of India dated the 28th April, 1979, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.

[Placed in Library. See No. LT-4431/79].

(2) A copy each of the following

^{**}English version of the Peport was cember ,1978.

laid on the Table on the 22nd De-

Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 281(E) published in Gazette of India dated the 1st May, 1979, bringing the rate of additional duty on imported benzene at par with the current rate of excise duty on indigenous benzone, together with an explanatory memorandum.

(ii) G.S.R. 283(E) published in Gazette of India dated the 2nd May, 1979, regarding exemption to containers of durable nature when imported into India from the whole of basic, additional and auxiliary duty of customs leviable thereon, subject to the condition that the containers are re-exported within a certain period, together with an explanatory memo-

(iii) G.S.R. 284 (E) and 285(E) published in Gazette of India dated the 2nd May, 1979 regarding exemption to empty gas cylinders for being filled with indigenous gas, when imported into India, from the whole of the basic, additional and auxiliary duty of customs leviable thereon, subject to the condition that such gas cylinders are re-exported within a certain period, together with an explanatory memorandum.

[Placed in Library, See No. LT—4432/79.]

11.32 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported distress sale of wheat by farmers due to Government's failure to purchase it at the fixed rate of Rs. 115 a quintal

भी लक्ष्मी नारायम नायम (खजराहो): घड्यस महोदय, में जॉवलम्बनीय लोक महत्व के निम्नलिखित विषय की भीर इंगि भीर सिंचाई मंत्री का ध्यान दिलाता हूं भीर प्रार्थना करता हूं कि वह इस बारे में एक वक्ष्तच्य दो:--- "गेहूं की 115 क्पए प्रति निवटल की निर्धारित दर पर सरकार द्वारा खरीद न किये जाने के कारण किसानों को बाध्य हो कर सस्ते मूल्य पर गेह बेचने का समाचार"!

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU FRA-TAP SINGH) The State Governments are primarily responsible for organising price support operations within their juisdiction. The Food Corporation of India operate within the States as an agent of the Governments to the extent of the role assigned to them by the States. Government of India have repeatedly impressed upon the State Governments the necessity of ensuring coordinated and integrated working of the State agencies, like the State Civil Supplie: Corporations, cooperative institutions and the Food Corporation of India in the matter of organising the price support operations. On the 20th and 24th March, before the commencement of the Rabi marketing season, I had personally reviewed the purchase arrangements made in some of the wheat producing States and discussed with the State Food Ministers and officials about the number of purchase centres opened, cash credit limit arranged, gunny supplies, transport problems, storage accommodation available and such other matters.

According to the information supplied by the State Governments, purchase centres have been opened in various States as follows:—

Punjab	,	776
Haryana		1.63
Uttar Pradesh		2748
Rajasthan		204
Madhya Pradesh		292
Bihar		533
Total		4718